

authorised by the Board or its affiliated associations.

(c) The MRTTP Commission vide its order dated 25.1.1994 held that the aforesaid restrictions flowing from the impugned clauses of the agreement amounted to restrictive trade practices which were prejudicial to the public interest. The Commission directed the BCCI that in future it shall not enter into an agreement like the present one. The BCCI was further directed to file an affidavit of compliance to the effect that such an agreement was no longer in existence and that it shall not indulge into such restrictive trade practices. The Commission imposed a token cost of Rs. 2000/- on the BCCI.

#### **Armed Forces Medical College**

5040. SHRI P. KUMARASAMY: Will the PRIME MINISTER be pleased to state:

(a) whether there is any proposal to open an Armed Forces Medical College in South India; and

(b) if so, the details together with the site selected therefor?

THE MINISTER OF STATE IN THE MINISTRY OF DEFENCE AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI MALLIKARJUN): (a) No, Sir.

(b) Does not arise.

#### **Bharat Heavy Electricals Limited, Trichy**

5041. SHRI K.T. VANDAYAR: Will the PRIME MINISTER be pleased to state:

(a) whether the Bharat Heavy Electricals Limited, Trichy is in crisis at present;

(b) if so, the reasons therefor; and

(c) the steps taken to save this unit?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (DEPARTMENT OF INDUSTRIAL DEVELOPMENT AND DEPARTMENT OF HEAVY INDUSTRY) (SHRIMATI KRISHNA SAHI): (a) No, Sir.

(b) and (c). Do not arise.

#### **Bharat Heavy Plates and Vessels Limited**

5042. SHRI RAMA KRISHNA KONATHALA: Will the PRIME MINISTER be pleased to state:

(a) the total amount of liquidated damages reported by the Bharat Heavy Plates and Vessels Ltd., Vishakapatnam during the last three years;

(b) the reasons therefor; and

(c) the action taken and the results achieved in realisation of these damages?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (DEPARTMENT OF INDUSTRIAL DEVELOPMENT AND DEPARTMENT OF HEAVY INDUSTRY) (SHRIMATI KRISHNA SAHI): (a) The total amount of liquidated damages (cumulative as at the end of each year) reported by the Company during the last three years are as follows:—